

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.294/7/HDB/2017
NAME OF THE COMPANY	IVRCL, Limited
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	IVRCL, Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
BISHWASIT DUBEY	ADV	9910224345	B. Dubey
GAURAV GUPTA PRAVEEN NAIR	"	9833403359	G. Gupta

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Nagesh Reddy G. Shyamprasad	Adv	9966622805	S. Nagesh Reddy
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Dr. S. Srinivas

Director, BDO  
Restructuring - 9818890251

Dr. S. Srinivas

Sl.No.10

CP (IB) No.294/7/HDB/2017

State Bank of India Vs IVRCL Ltd

Date of order: 08.01.2018

**ORDER**

Heard Shri Bishwajit Dubey, Shri Gaurav Gupte and Shri Praveen Nair, Learned Counsels for the Petitioner and Shri S. Nagesh Reddy and Shri G. Bhupesh, Learned Counsels for the Respondent and Shri Sutanu Sinha, Proposed IRP.

The Learned Counsel for the Petitioner / Financial Creditor has recommended the new IRP namely Shri Sutanu Sinha, Director BDO Restructuring Advisory LLP. Further the Ld. Counsel for the Financial Creditor has undertaken to provide his profile as well as the term sheet with regard to payment of fees for the IRP/RP.

The Learned Counsel for the Corporate Debtor has confirmed the outstanding debt.

Orders reserved.

Member (T)

Member (J)

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